

(13)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

MP No.2144/93 in
RA No.234/93 in
OA No.2588/92

Date of decision: 22.10.93

Shri Ganesh Yadav & ors... Petitioners
vs.
Union of India & ors. .. Respondents

CORAM:
THE HON'BLE MR.JUSTICE S.K.DHAON, VICE-CHAIRMAN
THE HON'BLE MR.S.R.ADIGE, MEMBER(A)

ORDER(IN CIRCULATION)

This is an application seeking the review
of our judgement dated 13.5.1993.

2. We had granted relief to the petitioners not
in the form in which they prayed but in a
modified form. We did so consciously. We committed
no error much less an error apparent on the face
of the record while doing so.

3. The RA is dismissed summarily.

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(S.R.ADIGE)
MEMBER(A)

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(S.K.DHAON)
VICE-CHAIRMAN(J)

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